

and absolutely necessary.

### **Repeal Coffee Act**

5904. SHRI NARSINGRAO  
SURYAVANSI  
SHRI K. MURLEEDHARAN:

Will the Minister of COMMERCE be pleased to state.

(a) whether Coffee growers have demanded the the repeal of Indian Coffee Act of 1942 and introduction of free trade, and

(b) if so, action taken by Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN) (a) and (b) The repeal of the Indian Coffee Act has not been demanded as such

However some coffee growers have demanded abolition of the pool marketing system. A few others have demanded grant of internal sale quota, while some have opposed it

Based on the recommendations of the Coffee Board the Government have disallowed internal sale quota for the year 1989-90

### **Picnic Huts around Delhi**

5905 SHRI MANIKRAO HODLYA  
GAVIT:  
SHRI R N RAKESH

Will the Minister of TOURISM be pleased to state

(a) whether Government propose to set up more tourist picnic huts and lakes around Delhi.

(b) if so, the details thereof; and

(c) the estimated amount sanctioned/ granted for maintaining tourists picnic huts during the last three years, year-wise?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). There is no proposal with Ministry of Tourism for setting up picnic huts. The Delhi Administration in collaboration with Delhi Development Authority are considering development of 2 lakes in Delhi.

(c) Does not arise.

[*Translation*]

### **Assessment of Income of agencies running Lotteries**

5906. SHRI GIRDHARI LAL BHARGAVA Will the Minister of FINANCE be pleased to state:

(a) the total number of Government and private lotteries being run in the country;

(b) whether the income of the agencies running private lotteries cannot be assessed accurately due to lack of proper maintenance of their accounts; and

(c) if so, the loss of revenue as tax being incurred by Government as a result thereof and the steps being contemplated by Government to avoid this loss?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) The Central Government does not collect/compile this information as the State Governments are primarily concerned with the running of Private and Government lotteries

(b) This would depend on the facts and circumstances of each case. No general statement can be made in this regard.

(c) The Income-tax Department does not have any statistics regarding the loss of revenue on account of lack of proper maintenance of accounts by agencies running private lotteries. The Department takes several measures to detect tax evasion. These measures include the following —

- (i) Systematic survey operations
- (ii) Search and seizure operations in appropriate cases
- (iii) Verification of information by Central Information Branches in a planned manner and
- (iv) In depth investigation in a selected number of cases

If any specific case of tax evasion comes to notice, appropriate action under the Income Tax Act is taken.

#### **Black-Marketing of Prize winning tickets**

5907 SHRI GIRDHARI LAL BHAR GAVA Will the Minister of FINANCE be pleased to state

(a) whether there is black marketing of prize-winning lottery tickets and the black money is being converted into white through this

(b) if so, the extent of loss incurred by Government due to converting of the black-money into white money through lottery tickets in comparison to the income earned through income tax and

(c) whether keeping in view this loss Government propose to take any effective steps in this regard?

THE MINISTER OF FINANCE (PROF MADHU DANDAVATE) (a) to (c) No such

general statement can be made. To prevent attempts to introduce unaccounted income as representing prize money from lotteries, provision has been made in the Income-tax Act whereby, such prize money is liable to be taxed at the rate of 40% and the person responsible for paying the lottery winnings is liable to deduct tax at source at such rate if the amount of such prize money exceeds Rs 5 000/-

[English]

#### **Coffee, Cashew and Rubber Cultivation in Kerala**

5908 SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of COMMERCE be pleased to state

(a) the total extent of land under coffee cashew and rubber cultivation respectively in Kerala

(b) whether any objections from Government of Kerala has been received on the rights of the holders of certain lands under cash crop cultivation and

(c) whether Government propose to give any incentives for further extending the area of cultivation of cash crops if so the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN) (a) The area under coffee cashew and rubber in Kerala is provisionally estimated to be as under —

<i>Plantation</i>	<i>Area in Hectares</i>
1	2
Coffee	65,637
Cashew	1,55,263
Rubber	3,66,000